

F.No. A. 12034/SSC/06/2020-Ad.III(B)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

Gr. Floor, Hudco Vishala Building
Bhikaji Cama Place, R.K.Puram
New Delhi-110066
Dated /12/2022

To,

**The concerned Cadre Controlling Authorities (as per Annexures)
Under CBIC**

“through CBIC’s website”

**Subject: Allocation of Inspector (CGST) recommended for
appointment by SSC on the basis of result of Combined Graduate
Level Examination, 2020-reg.**

Sir/ Madam,

Kind reference is invited to Board’s letter of even no. dated 29/11/2022 vide which the final Zone Allocation of Inspector (PO & Examiner) and TA selected through SSC CGLE 2020 was published on CBIC’s website & it was also informed that Zone Allocation of Inspector (CGST) would be uploaded soon. In this regard, I am to say that on the basis of result of SSC CGLE- 2020, Staff Selection Commission (SSC) had recommended 1258 Inspectors (CGST) for appointment in CBIC, as per the vacancies reported by the Department to the SSC for allocation to various cadres/zones.

2. The allocation of candidates to various cadres has been made on **“Merit-cum-preference”** basis (i.e., candidates with higher merit/rank had better chances of getting cadres of their preference) subject to the availability of vacancies of relevant category in the various cadres. While making allocation, all instructions of DOP&T have been followed. Each selected candidate was given an opportunity to indicate his/her options /preferences. Some candidates have not indicated any option/preference. In such cases, allocation has been made by arranging zones (Code of Cadre Controlling Authority) alphabetically where vacancies exist after allocation of the candidates who have given their options and following merit of candidates who did not indicate option / preference.

3. The List of candidates selected for the post of Inspector (CGST) allocated to your cadre/zone is enclosed at **Annexure I**. All the concerned Cadre Controlling Authorities are requested to collect the dossiers of the selected candidates immediately.

4. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/ requirements (except verification of character and antecedents) as per the laid down procedure are completed, including medical examination,

verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificates and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/ Scheduled Tribes/ Other Backward Classes, the original caste certificates issued by the Competent Authority should necessarily be checked before the offer of appointment is issued. As far as verification of character and antecedents is considered, DoPT's OM No. 18011/2(s)/2016-Estt.(B)(i) dated 29/06/2016 may strictly be followed. It is reiterated that the appointing authority must fully satisfy itself regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any ground, the case may be referred to the Staff Selection Commission under intimation to the Board.

5. The offer of appointment may be sent through **Registered Post**. If the letters are returned by the postal authorities undelivered, the letters, along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the correspondence/ permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and, in those cases, where the second letter is also returned undelivered, should be returned to the **Staff Selection Commission** under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.

6. In intimation letters issued to the candidates calling them for document verification, medical & physical tests, as applicable, CCAs may mention that further process is subject to receipt & verification of dossiers by CCAs. Appointment process in case of awaited dossiers would commence only after receipt of the dossiers from SSC.

7. **It may please be noted that any request for re- allocation of zone shall not be entertained by the Board.** The receipt of this communication and its enclosures may kindly be acknowledged.

8. This issues with the approval of Chairman (CBIC).

Yours faithfully,

Encl: As above.

(Mohammad Ashif)
Under Secretary to the Govt. of India
Tel. 26162780